

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
CP(IB) 59 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Shine Plastics Through Its Proprietor Mr. Shaileshkumar
Jasubhai Shah
V/s
Classic Build Projects Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..03/08/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor :
For the Corporate Debtor :

ORDER

By order dated 20.07.2022, the Corporate Debtor was admitted in CIRP. While passing the order, we have appointed one **Mr. Hiten Mukundbhai Parikh** having Registration No. **IBBI/IPA-002/IP-N00309/2017-18/10898** as an IRP. However, said IRP submitted a letter dated 29.07.2022, informing this Adjudicating Authority that he has conflict of interest with the Corporate Debtor and, hence, does not wish to work as the IRP. We noted this fact. Therefore, IRP is discharged from his duty and new IRP **Mr. Gaurav Inderchand Nahta** having Registration No. **IBBI/IPA-002/IP-N00397/2017-18/11172** appointed as an IRP.

The Registry is directed to communicate a copy of this order to the Operational Creditor, Corporate Debtor and to the Interim Resolution Professional and the concerned Registrar of Companies, after completion of necessary formalities, within seven working days and upload the same on website immediately.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

MADAN B GOSAVI
MEMBER (JUDICIAL)